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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1

CAMP: NAGPUR

M.P. Nos. 51 & 52 of 1994 in
O.A. No. 443/87

Ramesh Laxmanrao Pampattiwar ..Applicant

V/s.

Union of India & Ors. ..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.
Hon. Shri M.R. Kolhatkar, Member (A)

APPEARANCE:

Mr. Oak counsel for applicant

Mr. M G Bhangade, counsel for Respondents

Mr. M.R. Rajguru, counsel for intervenors

TRIBUNALS ORDER:

DATED: 6.7.1994

(Per: M.S.Deshpande, Vice Chairman)

The Original Application was dismissed on 9.9.93 for the non appearance of the applicant and his counsel. The applicant applied for restoration of the application on 29.12.93 stating that his Advocate Shri N.A. Deshmukh could not be present on the date fixed for hearing nor he himself could attend the Tribunal on that date because of his wife's illness.

2. In the application for condonation of delay it has been stated that he has received a copy of the order of dismissal on 16/17 October 1993, but as his wife was suffering from serious physical ailments he could not approach the counsel for legal advise.

This is the only statement which has been made in the application for condonation of delay, for explaining the delay of about two months in filing the application for restoration.

3. Sufficient cause has not been shown for condoning the delay. The application for condonation of delay (M.P. No. 51/94) is therefore dismissed. The

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application for restoration is also dismissed
as barred by time. No order as to costs.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member(A)

M.S. Deshpande

(M.S. Deshpande)
Vice Chairman

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